

(b) if so, the details thereof; and

(c) whether Government has plans to resume soon two failed Indo-Bangladesh dialogues 1992 and 1995 on repatriating Chakmas from North East States, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI) : (a) and (b) The State-wise details of apprehension of intruders along Indo-Bangladesh Border and their deportation during the last 4 years and current year upto 31st October, 2019 by BSF are as under:-

State	Intruders Apprehended on Indo-Bangladesh Border, Handed over to Police and Deported/Sent back by Border Security Force (BSF)				
	2015	2016	2017	2018	2019 (upto 31st October)
West Bengal	3296	1875	992	900	975
Assam	08	07	11	11	6
Meghalaya	57	63	47	39	43
Mizoram	0	0	03	3	7
Tripura	65	130	122	165	123
<b>TOTAL</b>	<b>3426</b>	<b>2075</b>	<b>1175</b>	<b>1118</b>	<b>1154</b>

(c) Presently, there are no such plans to initiate dialogue in this regard.

#### **NRC exercise on religious lines**

1795. SHRI AHAMED HASSAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has decided to conduct National Register of Citizens (NRC) exercise across the country on religious lines;

(b) if so, the details of amount allocated and expenditure incurred for planning NRC across the country in the last three years;

(c) whether Government has identified sites for detention centres across the country for the exercise; and

(d) if so, the State-wise detention centres to be constructed in the next five years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI) : (a) No.

(b) Does not arise.

(c) and (d) Detention centres are established by States/UT Administrations as per requirement.

#### **Asylum to citizens of other countries**

†1796. SHRI JAVED ALI KHAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the policy of Government regarding giving asylum to citizens of other countries in India;

(b) the total number of citizens along with the number of countries residing in India as refugees; and

(c) the details of act or law under which matters related to the asylum to citizens of other countries are dealt with in India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI) : (a) to (c) The matters related to asylum sought by foreigners are regulated by the provisions contained in The Foreigners Act, 1946 and The Passport (Entry into India) Act, 1920 and rules and orders made thereunder. A Standard Operating Procedure (SOP) was issued in 2011 by the Central Government and amended in 2019 which has to be followed by law enforcement agencies while dealing with foreign nationals who claim to be refugees. In deserving cases Long-Term Visas (LTVs) may be granted by Central Government.

#### **Death of civilian in ceasefire violation**

1797. SHRI S. MUTHUKARUPPAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that India lodged a strong protest over the death of a civilian in unprovoked ceasefire violation by Pakistani forces on 11th January, 2019 in Sunderbani area of Jammu and Kashmir;

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†Original notice of the question was received in Hindi.